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[Shri Vasant Sathe]

You must remark in your kindness that the Government and the Home Minister may, if they want, place these chargesheets for our knowledge. Will you say this such? This is my point of order. I want your ruling on this.

SHRI JYOTIRMOY BOSU: Sir, we are concerned to hear things which are not good for this House it is very important that we try and put our finger on the right pie. There are two things. We wanted statements from the concerned Ministries whether Mr Ramnath Goenka, as a Member of Parliament had allegedly put pressure to advance his owr personal interest. Secondly, we are also anxious and we are interested that the CBI reports with regard to his cases be placed on the Table of the House. We have said if on Friday time and again. Instead of beating about the bush and denigrading this House, let us deal with the business firmly and methodically. We want these two documents and these information to be made available to the Members of the House so that we can certainly proceed against these Members who are doing things which are not proper for a Member of Parliament.

SHRI SYED AHMED AGA (Baramulla): Sir, during the last 4-5 years, I have always obeyed you But, I have always been ignored. I feel that I have always been ignored because I cannot shout. I am, therefore, forced to shout. Since I have always been ignored, up till today, I walkout of the House.

Shri Syed Ahmed Aga then left the House

MR. SPEAKER: We will take up everything on this issue tomorrow.

AN HON. MEMBER: On a point of order.

MR SPEAKER: No points or order now. We will resume it tomorrow. SHRI VASANT SATHE: At least express yourself.

MR. SPEAKER: Papers to be laid on the Table. Shri Pranab Kumar Mukherjee.

श्री श्रदल बिहारी वाजपेवी (ग्वालियर):
श्रध्यक्ष महोदय, श्राप ने कहा है कि श्राप श्री
गोयन्का के मामले में चर्चा कल जारी रखेगे।
लेकिन श्राप 7 दिसम्बर का बुलिटेन देख
लीजिए, जो श्राप के मेश्नेटेरियट ने जारी किया
है। उस में श्री तैयद हुमैन के बारे में लिखा
हैकि प्राइमा फ़ेमी केम है, उन पर दंगा करने
वा श्रारोप है श्रीर मामले ग्रदाल में चल रहे
है। कोई काग्रेस का मेम्बर उन के ख़िलाफ़
प्रिविलेज मोशन नहीं लाया है। (श्यवधान)
हम भी नहीं लाये है, क्यांकि पालियामेंट के
मेम्बर के नाते उन का श्राचरण जुड़ा हुआ नहीं
है। श्री गोयन्का उद्योग गति के नाते जो कुछ
करते है, वह एक श्रलग प्रश्न है।

PAPERS LAID ON THE TABLE

REPORT OF COMPTROLLER AND AUDITOR-GENERAL OF INDIA FOR 1974 UNION GOVERNMENT (COMMERCIAL) PART I.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1974—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution. [Placed in Library. See No. LT-8757/74].